

Law to curb violence and arson in States

365. SHRI A. R. BADRINARAYAN:

SHRI M. V. CHANDRASHEKHARA MURTHY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Centre is contemplating a uniform law to curb violence and arson in the States;

(b) if so, whether any final decision has been taken;

(c) whether the State Governments have been consulted in this regard; and

(d) if so, what is their reaction?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) The Indian Penal Code already contains certain provisions to curb violence and arson. The Indian Penal Code (Amendment) Bill, 1978, as passed by Rajya Sabha, and pending consideration in the House contains further provisions in this respect. No other law is under the consideration of the Central Government on this subject.

(b) to (d). Does not arise.

Timely Implementation of Sixth Five Year Plan

366. SHRI A. R. BARDINARAYAN: Will the Minister of PLANNING be pleased to state:

(a) whether 12 States have not forwarded the draft plans to the Union Government so far;

(b) if so, which are the States and the reasons for not sending draft plans;

(c) whether this delay will result in non-implementation of the programmes of the Sixth Five Year Plan which was to start from 1978-79;

(d) by what time the plan is likely to be ready for implementation; and

(e) how the time lost is likely to be compensated?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI FAZLUR RAHMAN): (a) No, Sir. All States have sent their Draft Five Year Plans to the Planning Commission.

(b) to (c). Do not arise.

Shifting of Office of Deputy Salt Commissioner

368. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have taken a decision to shift the office of Deputy Salt Commissioner from Bombay to Ahmedabad, if so, the reasons thereof;

(b) whether the Bombay Salt Merchants and Shilotris' Association has opposed the above move; and

(c) whether Government have carried on any negotiations with the above Salt Merchants Association and if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI MATI ABHA MAITI): (a) Yes, Sir, Government have decided to shift the office of the Deputy Salt Commissioner from Bombay to Ahmedabad in Gujarat State as Gujarat contributes more than 60 per cent of the salt produced in the country and 80 to 90 per cent of the salt produced in Bombay Salt Region; and most of the problems relating to production, control and movement of salt arise in that State.

(b) Yes, Sir.

(c) The Association has been informed of the reasons for shifting the Office of the Deputy Salt Commissioner from Bombay to Ahmedabad. The Association has also been informed